

propose to provide any assistance to the state Government in this regard; and

(f) if so, the details thereof?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI HUKUMDEO NARAYAN YADAV): (a) and (b). Government of Gujarat have announced a special package of financial concessions in recovery of sales tax, purchase tax and electricity duty for a period of ten years to any new management which may be willing to take over the closed textile units, which have gone into liquidation.

(c) Two units have been revived during 1990 and various promoters/Companies have shown interest for taking over and restarting six other closed mills under liquidation. Reopening of mills during 1991 will depend on clearance of such scheme by the High Court.

(d) to (f). Approval of the Central Government is not required for the concessions envisaged under the package. However, Government of Gujarat has suggested modification of Textile Workers' Rehabilitation Scheme so as to make it applicable for payment of terminal benefits to workers, extension of this scheme to cases of partial closure, relaxation in credit norms by banks and financial institutions and 50% exemption/deferment of excise duty on yarn/fabrics. These matter had been discussed with the State authorities and taken up with the concerned organisations.

[English]

#### Shifting of Industries from Walled City

1056. SHRI K.S. RAO: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any survey was conducted

in connection with the preparation of Second Master Plan with reference to walled city of Delhi;

(b) whether any High Powered Committee constituted by the Delhi Administration in 1986 to go into the problems of shifting of industries from walled city of Delhi;

(c) if so, the details of the recommendations of the Committee; and

(d) the follow-up action taken by the Government in this regard?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN):

(a) Yes, Sir.

(b) and (c). A Committee was constituted by the Lt. Governor of Delhi in April '86. The Committee favoured the shifting of hazardous and polluting industries located in non-conforming areas to the areas earmarked for such industries and did not favour the large scale shifting of non-polluting and non-hazardous industries from non-conforming areas to conforming areas.

(d) The Delhi Administration has permitted the ad-hoc registration by MCD of such industrial units located in non-conforming areas as had been established upto 31st December, 1989. However, the following categories are not eligible for ad-hoc registration:

- (i) Units situated in Planned Colonies i.e. the colonies which have been developed after coming into force of D.M.C. Act, 1957, Unauthorised colonies J.J. Clusters Staff Housing Colonies and N.D.M.C. areas.
- (ii) Units situated on floors other than ground floor.
- (iii) Trades which are pollutant/hazardous/obnoxious.

- (iv) Trades which are a health/fire hazard.

[English]

[Translation]

**Supply of seeds for M.P's Lawns**

1057. SHRI HARISH PAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that plenty of seeds, plants and fertilizers are being made available to the Members of Parliament residing at ground floors, to be used in their lawns by Horticulture Department of Central Public Works Department;

(b) if so, the details of the items supplied for the purpose and the number of gardeners appointed for MP's houses; and

(c) the details of other facilities being provided to them by the Horticulture Department for the gardens and lawns of the MPs?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN): (a) The Horticulture Directorate of the Central P.W.D. supplies, on demand, sufficient quantities of seeds, plants and fertilizers to the Member of Parliament.

(b) Vegetable seeds of all kinds, plants, including trees, shrubs, perennials and fruit plants, cowdung manure, Okhla sludge and Urea are supplied. One Mali is entrusted with the maintenance of 12 flats in a week on rotational basis.

(c) Flowering trees and shrubs are planted in community lawns and road berms and also in the flats where site is available. In addition, seasonal flower seedlings are also supplied to individual allottees of flats, on demand.

**Sugar Mill for Meerut, Uttar Pradesh**

1058. SHRI HARISH PAL: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether farmers of Uttar Pradesh have demanded establishment of a sugar factory in Kau Khas in Meerut district, Uttar Pradesh;

(b) if so, the action taken in this regard; and

(c) the time by which it is likely to be established?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SARWAR HUSSAIN): (a) to (c). An application for grant of an Industrial Licence for establishment of a new sugar factory at Mau Khas in Meerut District was received in the Department of Food on 20.2.1989 through the Department of Industrial Development. This application was considered by the Screening Committee of the Department of Food and in the light of the observations of the Screening Committee, the matter was referred back to the State Government. The reply from the State Government is still awaited.

**Out Break of Cholera**

1059. SHRI MANORANJAN BHAKATA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether outbreak of Cholera epidemic in North Andaman tolled more than 50 lives;

(b) if so, the reasons therefor;

(c) whether the same disease outbreaked